

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 212 of 2013**

**Dated : 30<sup>th</sup> May, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**The Tata Power Co. Ltd.**

**....Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory  
Commission**

**..Respondent (s)**

Counsel for the Appellant (s) : Mr. Amit Kapur  
Mr. Vishal Anand

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

**ORDER**

It is noticed that as pointed out by the Learned Counsel for the Appellant that the issues relating to (a) wrongly treating entire income from Gain/Loss and (b) wrongly calculated and wrongly disallowed to Tata Power, are covered by the other judgments already rendered by this Tribunal. Issues (a) and (b) have been decided in (a) in Appeal No.106 of 2012 & (b) in Appeal No.158 of 2012 in favour of the Appellant. Issue (c) is also covered in Appeal No.106 of 2012 against the Appellant.

In respect of the Issue (d) relating to the Carrying Cost, we have heard Learned Counsel for both the parties. Respondent is directed to file the Written

Note on the said issue on or before 30.06.2014 after serving copy on the other side.  
The Appellant is also directed to file comprehensive Written Submissions on or before 30.06.2014 after serving copy on the other side.

Post the matter for Reporting Compliance on **02.07.2014**.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

Pr/js